

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 32/10 SCHEDULED TO BE HELD ON 10.11.2009 BUT ACTUALLY HELD ON 01.12.2009.

The Meeting No. 32/10 of Norms Committee-II was held on 01.12.2009 for the licensing year 2009-2010 under the Chairmanship of Sh. A. KOMU, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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1.	Sh. B.D. Ghosh, Jt. IA	M/o Steel
2.	Sh. S.K. Jain, D.O.	DIPP
3.	Sh. Gajraj Singh, Sr. D.O.	DHI
4.	Sh. K.K. Funda, Asst. Dir.	DC(MSME)
5.	Shri Shyam Sunder, Dy. DGFT	DGFT
6.	Sh. A.K. Mishra, Asstt. Director	M/o Steel
7.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case is as follows:

1	Case No.:5/12/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:32/81-ALC2/2009 10.11.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00151/AM09/	RLA File :05/24/040/00142/AM09/	Lic.No/Date:0510222178 16.06.2008	Defer Date:05.01.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 32/81 scheduled to be held on 10.11.2009 but actually held on 01.12.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 05.01.2010.				

2	Case No.:10/13/81-ALC2/2008	Party Name:INTEGRATED CLEAN ROOM TECHNOLOGIES LTD.,	Meet No/Date:32/81-ALC2/2009 10.11.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00163/AM09/	RLA File :09/24/040/00072/AM09/	Lic.No/Date:0910034355 19.06.2008	Defer Date:05.01.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 32/81 scheduled to be held on 10.11.2009 but actually held on 01.12.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 05.01.2010.				

3	Case No.:3/19/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:32/81-ALC2/2009 10.11.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00288/AM09/	RLA File :07/24/040/00140/AM09/	Lic.No/Date:0710058261 01.07.2008	Defer Date:05.01.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 32/81 scheduled to be held on 10.11.2009 but actually held on 01.12.2009. The Committee decided that a copy of the reply received from the firm may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 05.01.2010.				

4	Case No.:12/17/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:32/81-ALC2/2009 10.11.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00259/AM09/	RLA File :07/24/040/00151/AM09/	Lic.No/Date:0710058414 09.07.2008	Defer Date:05.01.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 32/81 scheduled to be held on 10.11.2009 but actually held on 01.12.2009. The committee observed that the DL issued to the firm from DHI vide their U.O.No.3(78)/2009/TSW(B) dated 29.09.2009 reply awaited. The case stands deferred and to be relisted on 05.01.2010.				

5	Case No.:32/18/80-ALC2/2008	Party Name:TRANSLLOY INDIA PVT. LTD.,	Meet No/Date:32/81-ALC2/2009 10.11.2009	Status: withdrawn
	HQ File :01/80/050/00701/AM09/	RLA File :03/95/040/00293/AM09/	Lic.No/Date:0310478002 09.07.2008	
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 32/81 scheduled to be held on 10.11.2009 but actually held on 01.12.2009. This case has already been re-listed in NC meeting no. 30/81 dated 27.10.2009. Hence it has been decided to withdraw the case.				

6	Case No.:7/34/81-ALC2/2008	Party Name:UTV SOFTWARE COMMUNICATIONS LIMITED	Meet No/Date:32/81-ALC2/2009 10.11.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00504/AM09/	RLA File :05/24/040/00488/AM09/	Lic.No/Date:0510230376 05.11.2008	Defer Date:05.01.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 32/81 scheduled to be held on 10.11.2009 but actually held on 01.12.2009. The Committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 05.01.2010.				

7	Case No.:24/38/81-ALC2/2008	Party Name:SU-KAM POWER SYSTEMS LTD.	Meet No/Date:32/81-ALC2/2009 10.11.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00586/AM09/	RLA File :05/24/040/00560/AM09/	Lic.No/Date:0510231987 02.12.2008	Defer Date:05.01.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 32/81 scheduled to be held on 10.11.2009 but actually held on 01.12.2009. The Committee decided that a copy of the reply received from the firm may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 05.01.2010.				

8	Case No.:22/48/81-ALC2/2008	Party Name:ALCAN COMPOSITES INDIA PVT. LTD.	Meet No/Date:32/81-ALC2/2009 10.11.2009	Status: approved
	HQ File :01/81/050/00727/AM09/	RLA File :03/94/040/00913/AM09/	Lic.No/Date:0310505986 06.02.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 32/81 scheduled to be held on 10.11.2009 but actually held on 01.12.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Description of import item at Sl. No. 1 may be modified as “ Relevant Aluminium Coil, Thickness : 0.5 mm, Width; 1250 mm/1500 mm/1575 mm ” and quantity of this item may be allowed as 417150 Kgs. inclusive of 3 % wastage.
2. Quantity of import item at Sl. No.2 may be allowed as 382500 Kgs on net to net basis as claimed by the firm
3. Quantities of import items at Sl. No.3 & 4 may be allowed as 16995 Kgs & 10815 Kgs. respectively inclusive of 3 % wastage as claimed by the firm.

R/A may take suitable consequential action accordingly.

9	Case No.:1/9/81-ALC2/2009	Party Name:LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:32/81-ALC2/2009 10.11.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00036/AM10/	RLA File :05/24/040/00065/AM10/	Lic.No/Date:0510241176 12.05.2009	Defer Date:05.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 32/81 scheduled to be held on 10.11.2009 but actually held on 01.12.2009. The committee observed that the case is under examination of DHI. The case stands short deferred and to be relisted on 05.01.2010.			

10	Case No.:10/9/81-ALC2/2009	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:32/81-ALC2/2009 10.11.2009	Status:Closed
	HQ File :01/81/050/00045/AM10/	RLA File :07/24/040/00669/AM09/	Lic.No/Date:0710064852 19.05.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 32/81 scheduled to be held on 10.11.2009 but actually held on 01.12.2009. Since RA has not forwarded hard copy of application despite reminders, the committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case was decided to be closed on the part of NC. RA may take note of the NC decision for information.			

11	Case No.:8/9/81-ALC2/2009	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:32/81-ALC2/2009 10.11.2009	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00043/AM10/	RLA File :05/24/040/00069/AM10/	Lic.No/Date:0510241686 19.05.2009	Defer Date:05.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 32/81 scheduled to be held on 10.11.2009 but actually held on 01.12.2009. The Committee decided that a copy of the reply may be handed over to the representative of DIPP in the meeting for examination and comments. The case stands deferred and to be relisted on 05.01.2010.			
12	Case No.:9/9/81-ALC2/2009	Party Name:ADITYA VIDYUT APPLIANCES LTD.,	Meet No/Date:32/81-ALC2/2009 10.11.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00044/AM10/	RLA File :03/94/040/00066/AM10/	Lic.No/Date:0310520414 19.05.2009	Defer Date:05.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 32/81 scheduled to be held on 10.11.2009 but actually held on 01.12.2009. The Committee observed that the reply from the firm is still awaited and therefore decided to final reminder send the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the next meeting. The case stands deferred and to be relisted on 05.01.2010.			
13	Case No.:11/9/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:32/81-ALC2/2009 10.11.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00046/AM10/	RLA File :03/95/040/00846/AM09/	Lic.No/Date:0310520480 20.05.2009	Defer Date:05.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 32/81 scheduled to be held on 10.11.2009 but actually held on 01.12.2009. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 05.01.2010.			
14	Case No.:3/17/81-ALC2/2009	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:32/81-ALC2/2009 10.11.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00109/AM10/	RLA File :09/24/040/00128/AM10/	Lic.No/Date:0910038519 09.07.2009	Defer Date:05.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 32/81 scheduled to be held on 10.11.2009 but actually held on 01.12.2009. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 05.01.2010.			
15	Case No.:4/17/81-ALC2/2009	Party Name:RADIX DIES & MOULDS PVT.LTD.	Meet No/Date:32/81-ALC2/2009 10.11.2009	Status:Closed

HQ File :01/81/050/00110/AM10/	RLA File :31/24/040/00062/AM10/	Lic.No/Date:3110039159 09.07.2009	
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 32/81 scheduled to be held on 10.11.2009 but actually held on 01.12.2009. Since RA has not forwarded hard copy of application despite reminders, the committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case was decided to be closed on the part of NC.			
RA may take note of the NC decision for information.			

16	Case No.:6/17/81-ALC2/2009	Party Name:ANCHOR ELECTRICALS PVT.LTD.	Meet No/Date:32/81-ALC2/2009 10.11.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00112/AM10/	RLA File :03/94/040/00241/AM10/	Lic.No/Date:0310528345 10.07.2009	Defer Date:05.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 32/81 scheduled to be held on 10.11.2009 but actually held on 01.12.2009. Committee observed that DOT comments are received but Licence number is incorrect, Quantities of items Nos. 2 & 4 are higher than the applied quantity. It has been decided to seek clarification under intimation to RA. In case the party has asked for any amendment in quantity, RA should inform. The case stands deferred and to be relisted on 05.01.2010.			

17	Case No.:8/17/81-ALC2/2009	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:32/81-ALC2/2009 10.11.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00114/AM10/	RLA File :07/24/040/00149/AM10/	Lic.No/Date:0710065905 13.07.2009	Defer Date:05.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 32/81 scheduled to be held on 10.11.2009 but actually held on 01.12.2009. The Committee observed that the reply from the firm is still awaited and therefore decided to final reminder send the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the next meeting. The case stands deferred and to be relisted on 05.01.2010.			

18	Case No.:15/17/81-ALC2/2009	Party Name:JHAGADIA COPPER LIMITED	Meet No/Date:32/81-ALC2/2009 10.11.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00121/AM10/	RLA File :34/24/040/00161/AM09/	Lic.No/Date:3410024683 16.07.2009	Defer Date:05.01.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 32/81 scheduled to be held on 10.11.2009 but actually held on 01.12.2009. DC(MSME) comments were debated. Before finalizing the ratification the following clarification may be sought from the exporter and to relisted the case on 05.01.2010 :-

1. Minimum content of copper in the import input viz. Cu scrap.
2. Whether any import effected against the licence and if so, copy of test report may be forwarded.
3. They may give the constituents of other items in import other than copper.

19	Case No.:16/17/81-ALC2/2009	Party Name:THERELEK ENGINEERS PVT LTD	Meet No/Date:32/81-ALC2/2009 10.11.2009	Status:Closed
	HQ File :01/81/050/00122/AM10/	RLA File :07/24/040/00161/AM10/	Lic.No/Date:0710065961 16.07.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 32/81 scheduled to be held on 10.11.2009 but actually held on 01.12.2009. Since RA has not forwarded hard copy of application despite reminders, the committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case was decided to be closed on the part of NC. RA may take note of the NC decision for information.			

20	Case No.:19/17/81-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:32/81-ALC2/2009 10.11.2009	Status:Approved
	HQ File :01/81/050/00126/AM10/	RLA File :05/24/040/00232/AM10/	Lic.No/Date:0510246237 21.07.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 32/81 scheduled to be held on 10.11.2009 but actually held on 01.12.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Net weight of export product may be modified as 15 MT.
2. Word "relevant" may be prefixed with the description of import items at S.No.1& 3.
3. Quantities of import items at S.Nos.1& 3 may be allowed as 2.084 MT& 7.752 MT respectively inclusive of 2% wastage.
4. Quantities of import items at S.Nos.2 & 4 may be allowed as 0.475 MT & 3.8 MT respectively on net to net basis.
5. Quantity of import item at S.No.5 may be allowed as 0.142 MT.
6. Quantity of import item at S.No.6 may be allowed equal to quantity of Welding Wire at S.No. 5 of import item.
7. Import of components may be allowed with accountability clause.

R/A may take suitable consequential action accordingly.

21	Case No.:1/18/81-ALC2/2009	Party Name: SUPER PACK INDUSTRIES,	Meet No/Date:32/81-ALC2/2009 10.11.2009	Status: Closed
	HQ File :01/81/050/00127/AM10/	RLA File :07/24/040/00162/AM10/	Lic.No/Date:0710066091 22.07.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 32/81 scheduled to be held on 10.11.2009 but actually held on 01.12.2009. Since RA has not forwarded hard copy of application despite reminders, the committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case was decided to be closed on the part of NC. RA may take note of the NC decision for information.			

22	Case No.:2/18/81-ALC2/2009	Party Name: INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:32/81-ALC2/2009 10.11.2009	Status: Withdrawn
	HQ File :01/81/050/00128/AM10/	RLA File :07/24/040/00098/AM10/	Lic.No/Date:0710066106 23.07.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 32/81 scheduled to be held on 10.11.2009 but actually held on 01.12.2009. This case has already been re-listed in NC meeting no. 30/81 dated 27.10.2009. Hence it has been decided to withdraw the case.			

23	Case No.:1/25/81-ALC2/2009	Party Name: KALAGENSET PVT. LTD.,	Meet No/Date:32/81-ALC2/2009 10.11.2009	Status: Deffered and Re-indexed
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HQ File :01/81/050/00164/AM10/	RLA File :31/24/040/00101/AM10/	Lic.No/Date:3110039788 01.09.2009	Defer Date:05.01.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 32/81 scheduled to be held on 10.11.2009 but actually held on 01.12.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 05.01.2010.			

24	Case No.:2/25/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:32/81-ALC2/2009 10.11.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00165/AM10/	RLA File :05/23/040/00030/AM10/	Lic.No/Date:0510248715 01.09.2009	Defer Date:05.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 32/81 scheduled to be held on 10.11.2009 but actually held on 01.12.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 05.01.2010: - 1. Information in respect of S.No. 4, 5 & 11 of Standard Deficiency Letter			

25	Case No.:3/25/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:32/81-ALC2/2009 10.11.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00166/AM10/	RLA File :05/23/040/00001/AM10/	Lic.No/Date:0510248736 02.09.2009	Defer Date:05.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 32/81 scheduled to be held on 10.11.2009 but actually held on 01.12.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 05.01.2010: - 1. Information in respect of S.No. 4, 5 & 11 of Standard Deficiency Letter			

26	Case No.:4/25/81-ALC2/2009	Party Name:INDIA METAL & ENGINEERING SERVICES,	Meet No/Date:32/81-ALC2/2009 10.11.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00167/AM10/	RLA File :07/24/040/00195/AM10/	Lic.No/Date:0710066830 04.09.2009	Defer Date:05.01.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 32/81 scheduled to be held on 10.11.2009 but actually held on 01.12.2009. The committee observed that the case is under examination of M/o Steel. The case stands short deferred and to be relisted on 05.01.2010.

27	Case No.:8/25/81-ALC2/2009	Party Name:TITANIUM TANTALUM PRODUCTS LIMITED	Meet No/Date:32/81-ALC2/2009 10.11.2009	Status:Approved
	HQ File :01/81/050/00171/AM10/	RLA File :04/24/040/00134/AM10/	Lic.No/Date:0410107736 11.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 32/81 scheduled to be held on 10.11.2009 but actually held on 01.12.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for inclusive of wastage of 1%. R/A may take suitable consequential action accordingly.			

28	Case No.:9/25/81-ALC2/2009	Party Name:RPG CABLES LTD.	Meet No/Date:32/81-ALC2/2009 10.11.2009	Status:Approved
	HQ File :01/81/050/00172/AM10/	RLA File :03/95/040/00100/AM10/	Lic.No/Date:0310537317 11.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 32/81 scheduled to be held on 10.11.2009 but actually held on 01.12.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of import item at Sl.No.1 i.e. Continuous Cast Copper Rod may be allowed as 1.242 MT after taking clue from Engineering Tables 4 & 5. 2. Quantity of import item at Sl.No.2 i.e. Aluminium Wire Rod EC Grade may be allowed as applied for i.e. 51.057 MT after taking clue from Engineering Tables 4 & 5. R/A may take suitable consequential action accordingly.			

29	Case No.:10/25/81-ALC2/2009	Party Name:SHAKTI INSULATED WIRES PVT. LTD.,	Meet No/Date:32/81-ALC2/2009 10.11.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00173/AM10/	RLA File :03/95/040/00235/AM10/	Lic.No/Date:0310537328 11.09.2009	Defer Date:05.01.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 32/81 scheduled to be held on 10.11.2009 but actually held on 01.12.2009. The Committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 05.01.2010.

30	Case No.:11/25/81-ALC2/2009	Party Name:RPG CABLES LIMITED,	Meet No/Date:32/81-ALC2/2009 10.11.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00174/AM10/	RLA File :03/95/040/00098/AM10/	Lic.No/Date:0310537338 11.09.2009	Defer Date:05.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 32/81 scheduled to be held on 10.11.2009 but actually held on 01.12.2009. The committee observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 05.01.2010.			

31	Case No.:12/25/81-ALC2/2009	Party Name:ANJANI TECHNOPLAST LTD.	Meet No/Date:32/81-ALC2/2009 10.11.2009	Status: Approved
	HQ File :01/81/050/00175/AM10/	RLA File :05/23/040/00036/AM10/	Lic.No/Date:0510249179 11.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 32/81 scheduled to be held on 10.11.2009 but actually held on 01.12.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification :- 1. Word “relevant” may be prefixed with the description of import item at Sl. No.1 and quantity of this item may be allowed as applied for i.e. 427 Kgs. inclusive of 2% wastage. 2. Weights of 510 Kgs., 129.5 Kgs., 41.3 Kgs. & 517.6 Kgs. may be specified with the quantities of import items at S.Nos. 2, 3, 4 & 5 respectively and their quantities may be allowed as applied for inclusive of 2% wastage. 3. Weights of 33 Kgs., 148 Kgs., 58 Kgs. & 31 Kgs. may be specified with the quantities of import items at S.Nos. 6, 7, 8 & 9 respectively and their quantities may be allowed as on net to net basis with accountability clause. 4. Quantity of import item at Sl. No. 10 may be allowed as 23 Kgs. R/A may take suitable consequential action accordingly.			

32	Case No.:13/25/81-ALC2/2009	Party Name:RPG CABLES LTD.	Meet No/Date:32/81-ALC2/2009 10.11.2009	Status:Approved
	HQ File :01/81/050/00176/AM10/	RLA File :03/95/040/00184/AM10/	Lic.No/Date:0310537350 11.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 32/81 scheduled to be held on 10.11.2009 but actually held on 01.12.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification :- 1. Quantity of import item at Sl.No.1 i.e. Continuous Cast Copper Rod may be allowed as 1.157 MT after taking clue from Engineering Tables 4 & 5. 2. Quantity of import item at Sl.No.2 i.e. Aluminium Wire Rod EC Grade may be allowed as applied for i.e. 11.659 MT after taking clue from Engineering Tables 4 & 5. R/A may take suitable consequential action accordingly.			

S.No.68

Case No. AR-42	M/S Electromag Devices Pvt.Ltd.(P.H.Case)
Meeting No.32/81	F.No.01/81/50/38/AM09/DES-II
Dated 10-11-2009	Advance License No.0310434113 dt.27-06-2007
	RLA F.No.03/94/40/316/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 32/81 scheduled to be held on 10.11.2009 but actually held on 01.12.2009. The committee observed that PH of the firm was scheduled for 08.12.2009 but the same could not happen as the meeting was re-scheduled. Now, it has been decided that the firm may be called for PH on 22.12.2009 as already decided on the file. The case stands deferred and to be relisted on 22.12.2009.

PART -D – DEFFER

S.No.13

Case No D-1	M/S Nagreeka Foils Ltd.,Mumbai Through EEPC,Kolkata
Meeting No.32/81	F.No.01/81/162/648/AM09/DES-II
Dated 10-11-2009	

Decision : The case regarding fixation of DEPB rates items covered under SION S. No. C-1711 was considered by the Norms Committee - II in its M.No. 32/81 scheduled to be held on 10.11.2009 but actually held on 01.12.2009. NC decided that O/o DGFT may workout the necessary details required by DEPB committee.

S.No.14

Case No. D-4	M/s Crescent Foundry Company Pvt.Ltd. Kolkata received through EEPC India, Kolkata
Meeting No.32/81	F.No.01/81/162/213/AM10/DES-II
Dated 10-11-2009	

Decision : The case regarding upward revision of value cap for item covered under DEPB Sl. No. 414 and SION S.No. C-641 was considered by the Norms Committee - II in its M.No. 32/81 scheduled to be held on 10.11.2009 but actually held on 01.12.2009. NC decided that O/o DGFT may workout the necessary details required by DEPB committee.
